S. E. RAILWAY TENDER

NIT No. ST-CON-ADA-20-EI-MOD, Date: 04.11.2020. e-Tender is invited by Dy. CSTE/Con/KGP, for and on behalf of the President of India for the following Signaling works. **Name of Works:** Provision of New Electronics Interlocking at TALGORIA, BANDHDIH, BOKARO 'N' CABIN in connection with doubling between TLE-BKSC/N cabin in Adra Division of South Eastern Railway. **Advertised Value of Tender:** ₹ 10,40,71,588.34; **Earnest Money:** ₹ 6,70,400.00; **Tender Type:** Open; **Tender Closing Date and Time:** 04.12.2020, 11:00 Hrs. Detailed of above Tender Notice is available on website **www.ireps.gov.in** PR-354

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण

भूखण्ड संख्या–1, नॉलेज पार्क–04, ग्रेटर नोएडा सिटी, गौतमबुद्ध नगर

सार्वजनिक सूचना

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण क्षेत्र के अन्तर्गत **M/s Anthem Infrastructure Pvt. Ltd.** के भूखण्ड संख्या **GH-07B** सेक्टर–**16B** ग्रेटर नोएडा पर दिनांक 14.03.2011 को मानचित्र स्वीकृति प्रदान की गयी थी। तदोपरान्त बिल्डर द्वारा **(Block-H & I)** के अधिमोग प्रमाण पत्र **(Occupancy Certificate)** हेतु दिनांक 13.10.2020 को आवेदन किया गया है, जिसमें पूर्व स्वीकृत फ्लैटों के डिजाइन व अन्य कतिपय संशोधन किया जा रहा है। अतः प्रत्येक आंवटियों द्वारा अपनी **consent** दी गई है या नही के सम्बन्ध में अपार्टमेन्ट ओनर अपनी आपत्ति दर्ज करवा सकते हैं। इस सम्बन्ध में बिल्डर द्वारा प्रस्तुत संशोधित **declarations**, एवं मानचित्र का परीक्षण किसी भी कार्यदिवस में सुबह 9:30 से सायं 6:00 बजे के मध्य नियोजन विभाग के **displayed** में नक्शे में किया जा सकता है। मानचित्रों में उ०प्र० अपार्टमेंट, एक्ट–2010 के प्राविधानों के अन्तर्गत उक्त प्रस्तावित संशोधन की घोषणा के सम्बन्ध में अपार्टमेन्ट स्वामियों/ संघ को नोटिस जारी करने के साथ 30 दिन के अन्दर आपत्तियां आमंत्रित की जाती है।

अतः उपरोक्त के निहतार्थ अपनी आपत्तियां लिखित रूप से अपने आवंटन पत्र, नाम, पता एवं दूरभाष नम्बर के साथ कार्यालय समय व कार्य दिवस में ग्रेटर नोएडा प्राधिकरण के मुख्य प्रशासनिक कार्यालय, भूखण्ड संख्या – 1, नॉलेज पार्क–04, ग्रेटर नोएडा में स्थित महाप्रबन्धक (नियो०/वास्तु०) विभाग में निर्धारित अवधि अर्थात सूचना प्रकाशित होने के 30 दिवसों में प्राप्त करायी जा सकती है।

महाप्रबन्धक (नियो०/वास्तु०)
ग्रेटर नोएडा प्राधिकरण

ABN INTERCORP LIMITED

Regd. Office: F-01, TDI Centre, Jasola, New Delhi – 110025 Ph : 011-41324180
CIN: U55101DL2005PLC140406
Ph:011-4132 4180
mail id: abncompliance@gmail.com
website : www.abnintercorp.com

NOTICE

Notice is hereby given that pursuant to Regulation 29 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, Meeting of the Board of Directors of the Company will be held on **Tuesday, 10th November, 2020** at the Registered Office of the company inter alia, to consider, approve and take on record the Unaudited Financial results of the Company for the Half year ended on **30th September, 2020.**

By Order of the Board of Directors
Sd/-
Mr. Ajaikumar Rastogi
Managing Director
DIN:00322447

Date:04.11.2020
Place: Delhi

AVONMORE CAPITAL & MANAGEMENT SERVICES LTD.

CIN: L67190DL1991PLC045857
Regd. Off.: F-33/3, Okhla Industrial Area, Phase-II, New Delhi - 110020
Tel.: 011-43500700, Fax.: 011-43500787
Website: www.avonmorecapital.in, E-mail ID: secretarial@almondz.com

NOTICE

Notice is hereby given, pursuant to Regulation 47 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, that a Meeting of the Board of Directors of the Company is scheduled to be held on Friday, the 13th day of November, 2020, inter alia, to consider and approve the Unaudited Financial Results (Standalone as well as Consolidated) for the Quarter and Half Year Ended 30th September, 2020.

The said Notice is also available at Company's website at www.avonmorecapital.in

For AVONMORE CAPITAL & MANAGEMENT SERVICES LTD.
Sd/-
Shilpa Bhatia
Company Secretary & Compliance Officer

Place: New Delhi
Date: 04.11.2020

almondz

the financial powerhouse

ALMONDZ GLOBAL SECURITIES LTD.

CIN: L74899DL1994PLC059839
Regd. Off.: 2nd Floor, 3 Scindia House, Janpath, New Delhi - 110001
Tel:.: 011-41514666, Fax.: 011-41514665
Website: www.almondzglobal.com, E-mail ID: secretarial@almondz.com

NOTICE

Notice is hereby given, pursuant to Regulation 47 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, that a Meeting of the Board of Directors of the Company is scheduled to be held on Thursday, the 12th day of November, 2020, inter alia, to consider and approve the Unaudited Financial Results (Standalone as well as Consolidated) for the Quarter and Half Year Ended 30th September, 2020.

The said Notice is also available at Company's website at www.almondzglobal.com

For Almondz Global Securities Ltd
Sd/-
Ajay Pratap
Company Secretary & Vice-President Corporate Affairs

Place: New Delhi
Date: 04.11.2020

YUVRAAJ HYGIENE PRODUCTS LIMITED

CIN: L74999MH1995PLC220253
Regd. Office: Plot No. A- 650, 1st Floor, TTC Industrial Estate, MIDC, Pawane Village, Mahape, Navi Mumbai 400705
Tel No: 022-27784491
Email: yhpl@hic.in Website: www.hic.in

NOTICE

Notice is hereby given in terms of Regulations 29 and 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the Company will be held on Thursday, 12th November, 2020 *inter- alia* to consider and approve the Un-Audited Financial Results of the Company for the quarter and six months ended 30th September, 2020. The information is also available on the website of BSE Ltd. (www.bseindia.com) where the shares of the Company are listed and is also available on the website of the Company viz. www.hic.in.

For **Yuvraaj Hygiene Products Limited**
Sd/-
Vishal Kampani
Managing Director
DIN: 03335717

Place: Navi Mumbai
Date: 5th November, 2020

Union Bank of India

Regional Office - Jodhpur, First Floor, Sun & Moon Chambers, Ajmeri Pulia, Jaipur 302006. **Branch Address**- Union Bank of India, Ray Colony Road Opp CMHO Office, Barmer

Appendix-IV POSSESSION NOTICE [Rule 8(1)] (for Immovable Property)

(Applicants)- 1. Mr. Madan Lal Jain, Mohalla Jatiyo ka naya bas, ren basere ke piche, gali no. 3, barmer 344001. 2. Mrs. Sanju Devi W/o Mr. Madan Lal Jain, Mohalla Jatiyo ka naya bas, ren basere ke piche, gali no. 3, barmer 344001.

(Gaurantor) - 1. Gotam Kumar, Mohalla Jatiyo ka naya bas, ward no. 13, barmer 344001.

Whereas, The undersigned being the Authorised Officer of the **Union Bank of India**, Ray Colony Road, Barmer under the Securitiration and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act no.54 of 2002) and In exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 12.12.2018 calling upon borrower/mortgagor/guarantor **Mr. Madan Lal Jain & Mrs. Sanju Devi Wife of Madan Lal Jain** to repay the amount mentioned In the Notice being **Rs. 9,14,197.40** (Rupees Nine Lakh Fourteen thousand One hundred Ninety Seven and Forty Paise Only) within 60 days from the date of receipt of the said notices.

The borrower/mortgagor/guarantor (**Mr. Madan La Jain & Mrs. Sanju Devi Wife of Madan Lal Jain & Guarantor Gotam Kumar**) having failed to repay the amount, notice is hereby given to the borrower/mortgagor/guarantor and the pubic In general that the undersigned has taken possession of the property described herein below In exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **30th day of October of the year 2020.**

The borrower and guarantors In particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Union Bank of India, Ray Colony Road Opp CMHO Office Barmer Branch, Regional Office Jodhpur** for an amount **Rs.9,14,197.40 as on date 22.05.2020 and Interest thereon.**

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF SECURED ASSETS

All that part and parcel of Residential land Plot No. Nil Mohalla Jation ka Naya Bass, Ren Bases ke Piche Gali No 03, Barmer measuring Area 1160 sq ft and bounded as follows:- North - House of Smt. Bhawana Devi W/o Om prakash Ji Jain, South- House of Gaji Devi w/o Shankar Lal Jain, East - 25 Feet wide Way, West - House of Sh.Gautam kumar s/o shree Shankar lal Jain.

Date: 31.10.2020 **Authorised Officer, Union Bank of India**

IDBI BANK

IDBI BANK LIMITED, NPA Management Group
E-1, First Floor, Videocon Tower, Jhandewalan Extension, New Delhi-110055. Ph: 011-66083108, 011-66083101, 9818978762, 9781332901
CIN: L65190MH2004GOI148838

Notice of Sale of Movable Secured Assets (Solvent Extraction Plant) - M/s. The Rajasthan Industrial Gases Ltd (the Borrower)

M/s. The Rajasthan Industrial Gases Ltd., SP-188, RIICO Industrial Area, Jaitpura, Jaipur-303704 (Rajasthan)	**M/s. The Rajasthan Industrial Gases Ltd.** D-55, Laxman Marg, Hanuman Nagar, D-Block, Vaishali Nagar, Jaipur-302021 (Rajasthan)
Shri Rakesh Jain, D-55, Laxman Marg, Hanuman Nagar, D Block, Vaishali Nagar, Jaipur-302021 (Rajasthan)	**Smt Sunita Jain,** D-55, Laxman Marg, Hanuman Nagar, D Block, Vaishali Nagar, Jaipur-302021 (Rajasthan)
Shri Raunaq Jain, D-55, Laxman Marg, Hanuman Nagar, D-Block, Vaishali Nagar, Jaipur-302021 (Rajasthan)	

The undersigned being the Authorised Officer of IDBI Bank Limited (IDBI Bank) give notice to you as under;

The undersigned as an Authorised Officer of IDBI Bank, in exercise of powers conferred under Section 13 (12) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (the Act), issued Demand Notice under Section 13 (2) of the Act read with Rule 3 of Security Interest (Enforcement) Rules 2002 (the Rules) dated 04.06.2019 to you to repay the amount mentioned in the Notice being Rs. 3,73,58,700.35 (Rupees Three Crore Seventy Three Lakh Fifty Eight Thousand Seven Hundred and Paise Thirty Five Only) towards the outstanding dues in respect of the Loans as on 01.06.2019, together with further interest thereon with effect from 01.06.2019 within 60 days from the date of the said notice. As you failed to repay the aforesaid amount, the undersigned in exercise of powers conferred under Section 13 (4) of the Act read with the Rules 8(1) of the Rules, took over the physical possession of the movable secured assets (solvent extraction plant) of the Borrower situated at SP-188, RIICO Industrial Area, Jaitpura, Jaipur-303704, (Rajasthan), on 22.08.2019, the details of movable secured assets are :-

1.	Solvent Extraction Plant of continuous working process having 200/250 TPD capacity-one complete composed sealed unit including thermic fluid heater/steam generator
2.	Haxone Tank of 250 KL
3.	Cooling Tower with pump house having Electric Motor
4.	Main Electric Control Panel
5.	Fire Fighting Equipment

The undersigned has issued the Possession Notice dated 22.08.2019 in compliance of Rule 8 (1) and Rule 8 (2) of Sec 13 of the Rules.

Pursuant to taking over possession of the movable secured assets of the Borrower, the undersigned propose to sell them. Accordingly, notice is hereby given to you under Rules 9 (1) of the Rules that the above mentioned movable secured asset shall be sold after 15 days from the date of this notice by adopting any of the following methods mentioned in Rule 8 (5) of the Rules:

(a) by obtaining quotations from the parties dealing in the secured assets or otherwise interested in buying such assets; or
(b) by inviting tenders from the public; or
(c) by holding public auction including through e-auction mode; or
(d) by private treaty.

However, you may pay the entire outstanding dues of Rs. 4,62,92,390.06 (Rs Four Crore Sixty Two Lakhs Ninety Two Thousand Three Hundred Ninety and Paise Six Only) towards outstanding dues in respect of loans as on 01.10.2020 along with further interest thereon with effect from 01.10.2020 and take back the possession of the movable secured assets in question within the time limit specified herein above. In case you fail to pay the outstanding dues as demanded in the notice dated 04.06.2019 and in Possession Notice dated 22.08.2019 (published on 03.09.2019 in Business Standard-English + Hindi) and as demanded in the said notice 28.10.2020 together with further interest thereon with effect from 01.10.2020, within 15 days from the date of this Notice, the undersigned would be at liberty to proceed with the sale of the movable secured assets by adopting any of the aforesaid methods as may be required in the best interest of IDBI Bank.

Please note that this notice is issued to you in terms of the Rule 9(1) of the Rules.

Date: 28.10.2020 **Sd/-**
Place: New Delhi **Authorised Officer**

Punjab & Sind Bank

१ੴ ਸ੍ਰੀ ਵਾਹਿਗੁਰੂ ਜੀ ਕੀ ਫ਼ਤਹਿ
पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम)
जहाँ सेवा ही जीवन - ध्येय है
Punjab & Sind Bank (A Govt. of India Undertaking)
Where service is a way of life

BRANCH OFFICE- DELHI ROAD, MEERUT (M0621)

(REGISTERED AD/SPEED POST)

Date : 27.10.2020

1. **M/s. J.V.M Tech India Construction & Builders (Borrower)**
   Khasra No. 1774, Ananda Colony, Near Kalandi Colony, Baghpat Road, Meerut- 250002
2. **Sh. Brijesh Sahai S/o Vakeel Sahai (Proprietor)**
   R/o 1 st Floor, Kh No. 1774, Ananda Colony, Near Kalandi Colony, Baghpat Road, Meerut-250002
   Also at : R/o 49/5, Shivpuri, Khatauli, Muzaffarnagar- 251201

REG: Notice under Section 13(2) of Securitization and Reconstruction of Finanacial Assets and Enforcement of Security Interest Act, 2002 .

Notice on behalf of Punjab & Sind Bank, having its Head office at 21, Rajendra Place, Bank House, New Delhi and inter alia, a Branch at Delhi Road, Meerut through its authorized officer Sh. Nalin Kumar, Chief Manager, BO Begum Bridge, Meerut

1. That You addressee(s) No. 1 requested the Bank for financial assistance for purchase of machinery and upon the request the bank sanctioned and allowed the following facilities to you:

a.) TERM LOAN of Rs. 7,70,000/- on Dt : 12.10.2015

The above loan facilities was secured by way of hypothecation in respect of fully automatic, concrete , batching plant H series (Drum Type) of capacity-15, (INLINE) situated at Khasra No. 1774, Ananda Colony, Near Kalandi Colony, Baghpat Road, Meerut-250002 belonging to addressee No. 2.

2. That you the addressee No. **1, 2** executed the various loaning documents in respect of the above loan facilities on **12.10.2015** and also agreed to pay the rate of Interest at the rate of **12%** per annum with monthly rests and guidelines of Bank from time to time, in respect of the above said facilities.

3. That you addressee No. **2** hypothecated fully automatic, concrete, batching plant H Series (Drum Type) of Capacity -15, (INLINE) situated at Khasra No. 1774, Ananda Colony, Near Kalandi Colony, Baghpat Road, Meerut-250002 belonging to addressee No. 2.

The details of the hypothecated machinery are as under:-

A. Name & Address of the mortgagor of the mortgagor.
Sh. Brijesh Sahai S/o Vakeel Sahai R/o 1st Floor, Kh. No. 1774, Ananda Colony, Near Kalandi Colony, Baghpat Raod, Meerut.
B. Mortgagee : **Punjab & Sind Bank, Delhi Road Meerut.**
C. Sum Secured : Rs. 7,70,000/-
D. Rate of Interest : Variable subject to RBI guidelines
Initially it was 12% and now it is 11.95%
E. Present sum dues : Rs. 14,31,964.00 including interest upto 30.09.2020 plus future interest & other bank charges thereon.

5. The said Loan Amount was repayable on demand with interest/besides interest at the rate of 12.00% per annum with monthly rests, till the date of payment in full.

6. That you agreed to pay the additional interest at the rate of **2%** per cent per annum over and above the normal agreed rate of interest with monthly rests, in case of default in terms and conditions of the sanction and loaning documents.

7. That You defaulted in repayment of Pricipal and interest and did not repay the amount dues despite the notices/ reminders and also the personal reminders and phones and the **account has become NPA as on 31-03-2016** within the definition of the section 2(o) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

8. That my Bank maintains the regular books of account and now a sum of **Rs. 14,31,964.00** in 06211200000509 account is legally due and recoverable from you above named addressees and you all are jointly and severally liable to pay the above said dues to the bak with interest cost and other usual bank charges till the date of payment in full.

9. That the rate of interest varies from time to time as per internal guidelines of the Bank and the present rate of interest is **11.95%** per annum with monthly rests as per the Reserve Bank of India directives.

10. That you kind attention is invited to provisions of sub-section (8) of Section 13 of SARFAESI Act whereunder, you can tender the entire amount of outstanding dues together with all cost, charges and expenses incurred by the bank only till the date of publication of notice for sale of secured asset(s) by public auction, by inviting quotations, tender from public or by treaty. Please also note that if the entire amount of outstanding dues together with cost, charges and expenses incurred by the bank is not tendered before publication of notice for sale of secured assets by public auction, by inviting quotations, tender from public or by private ytreaty, you may not be entitled to redeem the secured property.

Therefore, by virtue of his notice, hereby call upon all of you i.e. addresses No. 1 to 2 jointly and severally to make the payment & discharge in full liabilities amounting to **Rs. 14,31,964.00** as per details mentioned above in para No. 4, with interest w.e.f from 01.10.2020 with monthly rests, to the bank within 60 days from the recepit of this notice, failing which the bank shall be constrained to take measures under the provisions of **chapter III of securitization and reconstruction of financial assets and enforcement of security interest Act 2002,** for recovery of above secured dues and in that case you will be jointly and severally liable to pay for all cost and other expenses arising there from.

Please note that copy of this notice has been retained in our office.

Yours Sincerely
(Authorized officer)
Punjab & Sind Bank

OMAXE

Turning dreams into reality

OMAXE LIMITED
(**CIN:** L74899HR1989PLC051918)
Regd. Office: Shop No.19- B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurugram-122001, Haryana
Corp. Office: Omaxe House, 7, LSC, Kalkaji, New Delhi-110019
Tel: +91-11-41896680-85
Fax: +91-11-41896799
Website: www.omaxe.com
Email: secretarial_1@omaxe.com

NOTICE

NOTICE is hereby given pursuant to Regulation 29 read with Regulation 47 and other relevant Regulations of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that the meeting of Board of Directors of the Company will be held on Thursday, the 12th day of November, 2020 at New Delhi, to consider and approve, inter-alia, the Unaudited Financial Results (Standalone and Consolidated) of the Company for the quarter & half year ended on September 30, 2020 at the recommendation of the Audit Committee which will consider and review the same at its meeting scheduled to be held on the same day.

Further, pursuant to SEBI (PIT) Regulations, 2015 read with BSE & NSE clarification vide Circular no. LIST/COMP/01/2019—20 and NSE/CML/2019/11 respectively and in accordance with Company's Code of Conduct, the "Trading Window" for dealing in Equity Shares of the Company was closed from October 1, 2020 till 48 hours after the submission of Standalone and Consolidated Unaudited Financial Results to the Stock Exchanges for quarter & half year ended on September 30, 2020. The same was also intimated to all the Designated Person(s) of the Company.

Hence, in view of above, the trading window shall be remain closed till the end of business hours on Saturday, 14th Day of November, 2020.

This notice is also available on Company's website i.e. www.omaxe.com and on websites of the Stock Exchange(s) i.e. www.bseindia.com and www.nseindia.com, where the Equity Shares of the Company are Listed.

For OMAXE LTD.
Sd/-
(Rohtas Goel)
Chairman & Managing Director

New Delhi
05.11.2020

VIDHI SPECIALTY FOOD INGREDIENTS LIMITED

[CIN: L24110MH1994PLC076156]
Registered Office: E/27, Commerce Center 78, Tardeo Road, Mumbai-400034
Phone No.: 022-6140 6666; **Fax No.:** 022- 23521980
Website: www.vidhifoodcolour.com; **Email Id:** mitesh.manek@vidhifoodcolour.com

NOTICE

NOTICE is hereby given pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the meeting of the Board of Directors of the Company is scheduled to be held on **Thursday, November 12, 2020** at **11:30 a.m.** at the Registered Office of the Company, inter-alia, to consider and approve, the Un-audited Financial Results (Standalone and Consolidated) of the Company for the quarter and half year ended September 30, 2020 as prescribed under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Further pursuant to the SEBI (Prohibition of Insider Trading) Regulation, 2015, as amended from time to time, the trading window of the Company has been closed from October 01, 2020 and shall remain closed till 48 hours from the announcement of the Un-audited Financial results of the Company for the quarter and half year ended September 30, 2020 on Thursday, November 12, 2020.

The said notice may be accessed on the Company's website at www.vidhifoodcolour.com and also on the website of the Stock Exchanges at www.bseindia.com and www.nseindia.com where the shares of the Company are listed.

For Vidhi Specialty Food Ingredients Limited,
Sd/-
Awdhesh Kumar Pandey
Company Secretary and Compliance Officer
Membership No.: A60501

Place: Mumbai
Date: November 05, 2020

Punjab & Sind Bank

१ੴ ਸ੍ਰੀ ਵਾਹਿਗੁਰੂ ਜੀ ਕੀ ਫ਼ਤਹਿ
पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम)
जहाँ सेवा ही जीवन - ध्येय है
Punjab & Sind Bank (A Govt. of India Undertaking)
Where service is a way of life

BRANCH OFFICE- DELHI ROAD, MEERUT (M0621)

(REGISTERED AD/SPEED POST)

Date : 27.10.2020

1. **M/s Bharat Krishi Udyog (Borrower)**
   Khushal Nagar, Near Tarapuri Bhatta, Lisari Road, Meerut-250002
2. **Smt. Sangeeta Rani W/o Sh. Avanish Kumar (Partner)**
   R/o 1099, Sec-1, Madhavpuram, Meerut-250001
3. **Mohd. Irshad S/o Sarfaraz Ahmed (Partner)**
   R/o 385/3, Rashid Nagar, Lisadi Road, Meerut-250001

REG: Notice under Section 13(2) of Securitization and Reconstruction of Finanacial Assets and Enforcement of Security Interest Act, 2002 .

Notice on behalf of Punjab & Sind Bank, having its Head office at 21, Rajendra Place, Bank House, New Delhi and inter alia, a Branch at Delhi Road, Meerut through its authorized officer Sh. Nalin Kumar, Chief Manager, BO Begum Bridge, Meerut

1. That you addressee(s) No. I requested the bank for financial assistance for Overdraft against Property and upon the request the bank sanctioned and allowed the following facilities to you

a.) Overdraft Against Property of **Rs.8,00,000/- on Dt:- 13-07-2012**

The above loan facility was secured by way of equitable mortgage/charge in respect of immovable property situated at Mpl No.71, Khasra No.2606, Khushal Nagar, Meerut area 125.41 sq. mtr. belonging to addressee No. 3.

2. That you addressee No. 2 & 3 executed the various loaning documents in respect of the above loan facilities on 16.07.2012 and also agreed to pay the rate of interest at the rate of 14.30% per annum with monthly rests and guidelines of the bank from time to time, in respect of the above facilities.

3. That you addressee No. 3 stood as guarantor(s) for addressee No.1 in consideration of the above said loan facilities and executed the deed of continuing guarantees on **16.07.2012** in favour of Bank and thus the liability of addressee(s) No. 3 is co-extensive and continuing with addressee No.1 and you all are jointly and severally liable to pay the dues including interest, costs and other usual bank charges to the bank.

4. That you addressees No. 3 created equitable mortgaged of immovable property at Mpl No.71, Khasra No.2606, Khushal Nagar, Meerut area 125.41 sq. mtr. belonging to addressee No. 3 vide sale deed registered in Book No-1,Volume No-5275, Pages 373 to 396, Document. **No- 3342, Dt- 29/03/2011** to secure the dues of the bank, in consideration of the above said loan facilities to addressee No. I.

The details of the property mortgaged is as under :-

A. Name & Address of the mortgagor of the mortgagor: Mohd. Irshad S/o Sarfaraz Ahmed R/o 385/3, Rashid Nagar, Lisadi Road, Meerut.
B. Mortgagee : Punjab & Sind Bank, Delhi Road Meerut.
C. Sum secured: Rs.8,00,000/-
D. Rate of Interest- Variable subject to RBI guidelines Initially it was **14.30 %** and now it is **13.50%.**
E. Details of the property mortgaged: Mpl No:71, Khasra No.2606, Khushal Nagar, Meerut area 125.41 sq. mtr. belonging to addressee No 1.
F. Details of the title deed(s): Original sale deed registered vide Book No-1,Volume No-5275, Pages 373 to 396, Document.No- 3342, Dt- 29/03/2011
G. Property bounded as : East- 30'-0" adjoining property of Laeek Ahmed **West-** 30'-0" adjoining 20'-0" wide road **North-** 45'-0" adjoining other's plot **South-** 45'-0" adjoining other's plot
H. Present sum dues: Rs. 12,84,694.10 including interest upto 30.09.2020 plus future interest & other bank charges thereon.

5. The said loan amount was repayable on demand with interest/besides interest at the rate of **14.30%.** per annum with monthly/quarterly rests, till the date of payment in full.

6. That you agreed to pay the additional interest at the rate of **2%.** Per cent per annum over and above the normal agreed rate of interest with Monthly rests, in case of default in terms and conditions of the sanction and loaning documents.

7. That you defaulted in repayment of principal and interest and did not repay the amount dues despite the notices/ reminders and also the personal reminders and phones and the account has become NPA as on **30-12-2016** within the definition of the section 2(o) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

8. That my bank maintains the regular books of account and now a sum of **Rs.12,84,694.10** in **06211300008456** account is legally due and recoverable from you above named addressees and you all are jointly and severally liable to pay the above said dues to the bank with interest cost and other usual bank charges till the date of payment in full.

9. That the rate of interest varies from time to time as per internal guidelines of the bank and the present rate of interest is **13.50%** per annum with monthly rests as per the Reserve Bank of India directives.

10. That your kind attention is invited to provisions of sub-section (8) of section 13 of SARFAESI Act whereunder, you can tender the entire amount of outstanding dues together with all cost, charges and expenses incurred by the bank only till the date of publication of notice for sale of secured asset(s) by public auction, by inviting quotations, tender from public or by public treaty. Please also note that if the entire amount of outstanding dues together with cost, charges and expenses incurred by the bank is not tendered before publication of notice for sale of secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured property.

Therefore, by virtue of this notice, hereby call upon all of you i.e. addressees No. 1 to 3 jointly and severally to make the payment & discharge in full liabilities amounting to **Rs 12,84,694.10** as per details mentioned above in para No. 4. with interest w.e.f from **01.10.2020** with monthly rests, to the bank within 60 days from the receipt of this notice, failing which the bank shall be constrained to take measures under the provisions of **chapter 111 of securitization and reconstruction of financial assets and enforcement of security interest Act 2002,** for recovery of above secured dues and in that case you will be jointly and severally liable to pay for all cost and other expenses arising there from.

Please note that the copy of this notice has been retained in our office.

Yours Sincerely
(Authorized officer)
Punjab & Sind Bank

Punjab & Sind Bank

१ੴ ਸ੍ਰੀ ਵਾਹਿਗੁਰੂ ਜੀ ਕੀ ਫ਼ਤਹਿ
पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम)
जहाँ सेवा ही जीवन - ध्येय है
Punjab & Sind Bank (A Govt. of India Undertaking)
Where service is a way of life

BRANCH OFFICE- DELHI ROAD, MEERUT (M0621)

(REGISTERED AD/SPEED POST)

Date : 27.10.2020

1. **M/s J.V.M Tech India Construction & Builders (Borrower)**
   Khasra No. 1774, Ananda Colony, Near Kalandi Colony, Baghpat Road, Meerut. 250002
2. **Sh. Brijesh Sahai S/o Vakeel Sahai (Proprietor & Mortgagor)**
   R/o Floor, Kh. No. 1774, Ananda Colony, Near Kalandi Colony, Baghpat Road, Meerut.-250002
3. **Sh. Naseem Hussain S/o Mohd. Shamim Hussain (Guarantor)**
   313, Kanon Goya, Lala ka Bazar, Ghanta Char, Meerut.-250002

REG: Notice under Section 13(2) of Securitization and Reconstruction of Finanacial Assets and Enforcement of Security Interest Act, 2002 .

Notice on behalf of Punjab & Sind Bank, having its Head office at 21, Rajendra Place, Bank House, New Delhi and inter alia, a Branch at Delhi Road, Meerut through its authorized officer Sh. Nalin Kumar, Chief Manager, BO Begum Bridge, Meerut

1. That you addressee(s) No. 1 requested the bank for financial assistance for ODP and upon the request the bank sanctioned and allowed the following facilities to you:

a.) OVERDRAFT AGAINST PROPERTY of **Rs. 8,00,000/- on Dt:- 23-06-2014**

The above loan facility was secured by way of equitable mortgage/charge in respect of immovable property situated at Khasra No. 1774, Ananda Colony, Near Kalandi Colony, Meerut area 22.74 sq. mrr. belonging to addressee No.2.

2. That you addressee No. 1, 2 executed the various loaning documents in respect of the above loan facilities on 23-06-2014 and also agreed to pay the rate of interest at the rate of 12.50% per annum with monthly rests and guidelines of the bank from time to time, in respect of the above facilities.

3. That you addressee No. 3 stood as guarantor(s) for addressee No.1 in consideration of the above said loan facilities and executed the deed of continuing guarantees on **23-06-2014** in favour of Bank and thus the liability of addressee(s) No. 3 is co-extensive and continuing with addressee No.1 and you all are jointly and severally liable to pay the dues including interest, costs and other usual bank charges to the bank.

4. That you addressees No. 2 created equitable mortgaged of immovable property at Khasra No. 1774, Ananda Colony, Near Kalandi Colony, Meerut area 22.74 sq. mtr. belonging to addressee No. 2 vide sale deed registered in Book No-1, Volume No-6782, Pages 1 to 20, Document. No- 6113, **Dt- 16.05.2011** to secure the dues of the bank, in consideration of the above said loan facilities to addressee No. I.

The details of the property mortgaged is as under :-

A. Name & Address of the mortgagor of the mortgagor: Sh. Brijesh Sahai SA) Vakeel Sahai R/o 1st Floor, Kh. No. 1774, Ananda Colony, Near Kalandi Colony, Baghpat Road, Meerut.
B. Mortgagee : Punjab & Sind Bank, Delhi Road Meerut.
C. Sum secured: Rs.8,00,000/-
D. Rate of interest- Variable subject to RBI guidelines Initially it was 12.50 % and now it is 11.95%.
E. Details of the property mortgaged: Khasra No. 1774, Ananda Colony, Near Kalandi Colony, Meerut area 22.74 sq. mtr. belonging to addressee No. 2.
F. Details of the title deed(s): Original sale deed executed by Sh. Dal Chand Gupta S/o Sh. Munshi Lal & Sh. Satish Kumar S/o Sh. Dal Chand in favour of Sh. Brijesh Sahai S/o Sh. Vakeel Sahai registered vide Book No-1,Volume No-6782, Pages 1 to 20, Document.No- 6113, Dt- 16.05.2011.
G. Property bounded as : East- 30 Fts. There after rest part of the property of seller **West-** 30 Fts. There after Rasta 15 Fts. wide **North-** 8 Fts 2 Inch there after property of others **South-** 8 Fts 2 Inch there after property of others
H. Present sum dues: Rs. 14,28,739.30 including interest upto 30.09.2020 plus future interest & other bank charges thereon.

5. The said loan amount was repayable on demand with interest/besides interest at the rate of **12.50%.** per annum with monthly rests, till the date of payment in full.

6. That you agreed to pay the additional interest at the rate of **2%.** Per cent per annum over and above the normal agreed rate of interest with Monthly rests, in case of default in terms and conditions of the sanction and loaning documents.

7. That you defaulted in repayment of principal and interest and did not repay the amount dues despite the notices/ reminders and also the personal reminders and phones and the account has become NPA as on 27-03-2016 within the definition of the section 2(o) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

8. That my bank maintains the regular books of account and now a sum of **Rs. 14,28,739.30** in **06211300008478** account is legally due and recoverable from you above named addressees and you all are jointly and severally liable to pay the above said dues to the hank with interest cost and other usual bank charges till the date of payment in full.

9. That the rate of interest varies from time to time as per internal guidelines of the hank and the present rate of interest is 11.95% per annum with monthly rests as per the Reserve Bank of India directives.

10. That your kind attention is invited to provisions of sub-section (8) of section 13 of SARFAESI Act whereunder, you can tender the entire amount of outstanding dues together with all cost, charges and expenses incurred by the bank only till the date of publication of notice for sale of secured asset(s) by public auction, by inviting quotations, tender from public or by public treaty. Please also note that if the entire amount of outstanding dues together with cost, charges and expenses incurred by the bank is not tendered before publication of notice for sale of secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured property.

Therefore, by virtue of this notice, hereby call upon all of you i.e. addressees No. 1 to 3 jointly and severally to make the payment & discharge in full liabilities amounting to **Rs. 14,28,739.30** as per details mentioned above in para No. 4. with interest w.e.f from **01.10.2020** with monthly rests, to the bank within 60 days from the receipt of this notice, failing which the bank shall be constrained to take measures under the provisions **of chapter III of securitization and reconstruction of financial assets and enforcement of security interest Act 2002,** for recovery of above secured dues and in that case you will be jointly and severally liable to pay for all cost and other expenses arising there from.

Please note that the copy of this notice has been retained in our office.

Yours Sincerely
(Authorized officer)
Punjab & Sind Bank

SCHEDULE FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations 2016,
FOR THE ATTETION OF CREDITORS OF
[AWSUM PROTEINS LIMITED]

S.N.	Relevant Particulars	
1.	Name of the corporate debtor	AWSUM PROTEINS LIMITED
2.	Date of incorporation of corporate debtor	18.10.2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate identity No. / Limited Liability identification No. of corporate debtor	U15400DL2010PLC209451
5.	Address of the registered office and principal office (if any) of corporate debtor	A-47 F/F, L/S, B/P KH.NO.136, GALI NO.1, HARIJAN COLONY NEB SARAI NEW DELHI South West Delhi DL 110068 IN
6.	Insolvency commencement date in respect of corporate debtor	4th November, 2020 (However order intimated by advocate on 5th November 2020
7.	Estimated date of closure of insolvency resolution process	5th May 2021
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	MANISH AGARWAL IBBI/IPA-002/IP-N00223/2017-18/10904
9.	Address and e-mail of the interim resolution professional, as registered with the Board	707, Saket, Opp. Rohtash Sweets Meerut-250001, Uttar Pradesh Email: manishfcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	205, 2nd Floor, Rohit House Tower-2, Tolstoy Marg, Connaught Place, New Delhi-01 Email: Awsum.cirp@gmail.com
11.	Last date of submission of claims	19th November 2020
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim professional	N.A.
13.	Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (three name for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.

Notice hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [AWSUM PROTEINS LIMITED] on 4th November, 2020.

The creditors of [AWSUM PROTEINS LIMITED], are hereby called upon to submit their claims with proof on or before **19 November 2020** to the interim resolution professional at the address mentioned against entry No.9 and 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, Shall indicate its choice of authorized representative from among the three Insolvency professionals listed against entry No. 13 to act authorized Representative of the class [specify class] in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Meerut
Date: 6th November 2020

Name and Signature of interim resolution Professional:
Sd/-
MANISH AGARWAL